

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 4 AUG 1988

APPLICATION NO. 1097 / 88(F)

W.P. NO. /

Applicant(s) Respondent(s)

Shri Chandrappa V/s, The AG (A&E), Karnataka, Bangalore & 2 Ors  
To

1. Shri Chandrappa  
141, 27th Cross  
13th Main, East  
Jayanagar  
Bangalore - 560 011
2. Shri S. Rangaswamy  
Advocate  
KESVY & CO  
139, 5th Cross, Gandhinagar  
Bangalore - 560 009

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDER~~/~~INTERIM ORDER~~  
passed by this Tribunal in the above said application(s) on 29-7-88.

Encl : As above

RECEIVED  
DEPUTY REGISTRAR  
(JUDICIAL)

QC

*for signature*

In the Central Administrative  
Tribunal Bangalore Bench.  
Bangalore

ORDER SHEET

Application No. .... 1097 .... of 1988 (F)

Applicant Respondent  
Chandrappa - vs - A.G. (A&K) o/o the Accountant General,  
Advocate for Applicant Advocate for Respondent  
Bench & as.

Date	Office Notes	Orders of Tribunal
		<p><u>KSPVC/PSM(A)</u> 29.7.1988.</p> <p><u>Order</u></p> <p>After the arguments have been practically concluded, Shri S. Rangaswamy, learned counsel for the applicant, in our opinion, very rightly, prays for permission to withdraw the application, with liberty reserved to agitate the matter before the disciplinary authority and then approach this Tribunal, if necessary.</p> <p>We consider it proper to grant the above request. We, therefore, grant the permission sought for by Shri Rangaswamy, and reject this application as withdrawn by the applicant.</p>



TRUE COPY

*Parashuram*  
DEPUTY REGISTRAR (JDL) 1/8  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

Sd/-  
VICE CHAIRMAN

29/7/88

Sd/-  
MEMBER(A)